

GOVERNMENT OF INDIA
MINISTRY OF WOMEN AND CHILD DEVELOPMENT

LOK SABHA
UNSTARRED QUESTION NO. 4326
TO BE ANSWERED ON 20.12.2024

SPECIALISED ADOPTION AGENCIES

4326. SMT. BHARTI PARDHI:

SHRI SHRIRANG APPA CHANDU BARNE:

SHRI ARVIND GANPAT SAWANT:

Will the Minister of Women and Child Development be pleased to state:

- (a) whether the Government has conducted inspection of Specialised Adoption Agencies (SAAs) in country;
- (b) if so, the details of irregularities discovered, agency-wise and State-wise, along with the action taken by the Government in this regard;
- (c) the number of children adopted by foreigners from India during the last 10 years, country-wise;
- (d) whether the Government of India has received complaints of improper upbringing and exploitation of children adopted by foreigners, if so, the details thereof, country-wise;
- (e) whether any laws have been enacted for the protection of such children adopted by foreigners; and
- (f) if so, the details of the steps taken or proposed to be taken by the Government of India in this regard?

MINISTER OF STATE IN THE MINISTRY OF WOMEN AND CHILD DEVELOPMENT
(SHRIMATI SAVITRI THAKUR)

(a) & (b): This Ministry is administering the Juvenile Justice (Care and Protection of Children) Act, 2015 (JJ Act, 2015) as amended in 2021 which is the primary legislation for ensuring the safety, security, dignity and well-being of children. As per Section

65(3) of the JJ Act, 2015, the State Government is mandated to inspect every Specialised Adoption Agency at least once in a year and take necessary remedial measures, if required.

Further, as per Rule 27(3) of Adoption Regulations 2022 the State Government or concerned State Adoption Resource Agency is mandated to conduct annual inspections of Specialised Adoption Agencies to ensure that they are working properly as per norms laid down in the rules.

The State Government/ UT Administration is competent to take action based on irregularities noticed as per the JJ Act, 2015, JJ Rules 2022 and Adoption Regulations 2022. The primary responsibility of implementation of the JJ Act lies with the respective State/UT Government. The Ministry has not received reports about irregularities in this regard.

(c): During the last ten years' period, the country-wise details of the number of children adopted by foreigners from India is at **Annexure**.

(d): No, Sir. The Government has not received any complaints of improper upbringing and exploitation of children adopted by foreigners.

(e) & (f): The Juvenile Justice (Care and Protection of Children) Act, 2015 (as amended in 2021) and the Adoption Regulations, 2022 envisage safeguard for children adopted both within the country and outside the country. Further, India has ratified the Hague Adoption Convention in 2003 to ensure child protection safeguards for all children placed in Inter-country Adoptions.

ANNEXURE

ANNEXURE REFERRED TO IN REPLY TO PART (C) OF THE LOK SABHA UNSTARRED QUESTION NO.4326 FOR ANSWER ON 20.12.2024 BY SMT. BHARTI PARDHI, SHRI SHRIRANG APPA CHANDU BARNE AND SHRI ARVIND GANPAT SAWANT REGARDING SPECIALISED ADOPTION AGENCIES

Country-wise details of the number of children adopted by foreigners		
Sl. No	Country	Total Children Adopted in 10 yrs
1.	AUSTRALIA	7
2.	AUSTRIA	8
3.	Bahrain	4
4.	BELGIUM	42
5.	Brazil	1
6.	CANADA	193
7.	CHINA	2
8.	Czech Republic	1
9.	DENMARK	32
10.	Ethiopia	2
11.	FINLAND	55
12.	FRANCE	144
13.	GERMANY	24
14.	HONG KONG	12
15.	Indonesia	6
16.	IRELAND	1
17.	ITALY	1029
18.	Japan	3
19.	Kenya	5
20.	LUXEMBOURG	5
21.	MALAYSIA	6
22.	Malta	215
23.	MAURITIUS	18
24.	NETHERLAND	3
25.	NEW ZEALAND	64
26.	Nigeria	1
27.	NORWAY	2
28.	PHILIPPINES	1
29.	SAUDI ARABIA	1

30.	SINGAPORE	63
31.	SOUTH AFRICA	6
32.	SOUTH KOREA	2
33.	SPAIN	517
34.	Sri Lanka	2
35.	SWEDEN	110
36.	SWITZERLAND	11
37.	TANZANIA	2
38.	THAILAND	3
39.	TURKEY	2
40.	U.K.	73
41.	UAE	252
42.	USA	2031
43.	Vietnam	2
Total		4963

SOURCE : CARINGS portal
